

PUNJAB VIDHAN SABHA SECRETARIAT
Unstarred Questions
TO BE ASKED AT THE MEETING OF THE PUNJAB VIDHAN SABHA TO BE HELD ON
TUESDAY, the 28th August, 2018

To pay compensation to the farmers of International border

- 206. Sardar Kultar Singh Sandhwan, M.L.A.:-** Will the Revenue Minister be pleased to state :-
- (a) whether it is a fact that farmers who cultivate their fields beyond the barbed-wire falling within the stretch of 550 Km adjoining the international border who are allowed to work only for six hours had been given a compensation of Rs 3000/- per acre by the State Govt. in the year 2013; if so, the reasons for suspending the said compensation;
 - (b) whether the Govt. would start giving the said compensation; if so, the time as to when the same is likely to be started?

To release amount Under Integrated Child Protection Scheme

- 209. Sardar Kultar Singh Sandhwan, M.L.A.:-** Will the Women and Child Development Minister be pleased to state:-
- (a) the amount released under integrated child protection scheme by the Central Govt. during last three years together with the amount released by the Punjab Govt. on district level, separately;
 - (b) whether it is a fact that salaries, allowances of the staff who implement the Integrated Child Protection Scheme, stationery and rent bills of the buildings are lying pending due to paucity of funds since many months; if so, district-wise list of pending bills be given together with the time by which the amount of these bills will be released by the Punjab Government?

To fix amount for dope test

- 213. Sardar Kultar Singh Sandhwan, M.L.A.:-** Will the Health and Family Welfare Minister be pleased to state :-
- (a) whether it is a fact that Rs 1500/- is being charged by the State Government as cost for dope test; if so, the details of Rs 1500/- fixed be furnished;
 - (b) whether it is also a fact that the market price of dope test kit is Rs 200/- to Rs 350/-; if so, the rate at which alongwith the name of the company from which government is procuring the dope test kit about 5 times more than its market price?

To Conduct Survey of Water

- 219. Sardar Kultar Singh Sandhwan, M.L.A.:-** Will the Water Supply & Sanitation Minister be pleased to state :-
- (a) whether it is a fact that a survey of water in the villages of nearby areas of Ghaggar river has been got conducted by Water Supply & Sanitation Department;
 - (b) whether it is also a fact that the supra survey has been conducted only in the villages of district Patiala of Chief Minister;
 - (c) if the reply to part (b) above be in the affirmative, then why the other districts of Punjab have not been included in this survey;
 - (d) if the reply to part (b) above be in the negative, the names of the villages as well as its districts in which the survey of water has been conducted?

To make separate criteria for Punjab under Pradhan Mantri Awas Yojana

- 228. Sardar Amarjit Singh Sandoa, M.L.A.:-** Will the Rural Development and Panchayats Minister be pleased to state :-
- (a) whether it is a fact that the criteria fixed by the Central Government for the beneficiaries selected for the Pradhan Mantri Awas Yojana is same as for the other states like Bihar, West Bengal, Jharkhand etc. whereas the standard of living of the people in Punjab and the rest of the States is different;
 - (b) whether it is also a fact that due to said criteria for selecting beneficiaries for all the States, a large number of families of Punjab are left out of said scheme while they do not even have their own houses to live in;
 - (c) the district-wise number of beneficiaries under Pradhan Mantri Awas Yojana in Punjab who had filed applications so far alongwith the number of beneficiaries found eligible as per the criteria fixed by the Central Government togetherwith the number of beneficiaries who got aid;
 - (d) whether the Punjab Government has taken up the matter with the Central government for relaxation the same; if so, copies of the documents be provided?

To concrete the passage leading to ITI Banur

- 229. Sardar Amarjit Singh Sandoa, M.L.A.:-** Will the Local Government Minister be pleased to state :-
- (a) whether it is a fact that Rs 40 lakh for building plan fee is being demanded by the officers of Municipal Council Banur from Industrial Training Institute (I.T.I) Banur despite the fact of exemption of building plan fee at the time of construction of official building;
 - (b) whether it is also a fact that 400 metre passage leading to I.T.I is not being concretised by Municipal Council due to non-depositing of plan fee resulting in huge difficulties being faced by the students during rainy season;
 - (c) the efforts being made by the Punjab Government to resolve the aforesaid matter togetherwith the time by which 400 metre passage will be concretised?